

**Power of Convening a General Court
Martial**

1816. SHRI M.M. LAWRENCE :

SHRI R.N. RAKESH :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Central Government have been delegated their power of convening a General Court Martial under section 109 of Army Act 1960 read with section 4 (4) of the Act, to the COAS, vide Schedule 'C' of SRO 329 dated 23 September, 1960 to enable COAS to issue A-I warrant to Chief Engineers to convene a General Court Martial in respect of civilian of GREF in the Border Roads Organisation ;

(b) if not, how the non-statutory rule laid down in annexure-7 of the Border Roads Regulations wherein COAS has been empowered to issue such A-I Warrant to Chief Engineers, can over-ride the schedule 'C' of SRO 329 dated 23 September, 1960 ; and

(c) whether Government propose to stop implementation of such non-statutory provisions and start forthwith exercising such powers by itself in respect of civilians of GREF ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (c) Under Section 109 of the Army Act, 1950, which has been applied to General Reserve Engineer Force vide SRO 329, dated 23.9.1960, the Central Government or the Chief of the Army Staff or any officer empowered in this behalf by warrant of the Chief of the Army Staff, has the power to convene a General Court Martial. Therefore, there is no requirement for delegation in favour of the COAS in this regard. Accordingly, no change in this position is proposed.

**25 Per Cent Bonus Ex-Gratia to all Central
Govt. Employees**

1817. SHRI MADHAVRAO SCINDIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that representatives of Central Government Employees

(Staff Side) have urged Government at the Joint Consultative Machinery meeting to grant at least 15 per cent bonus ex-gratia to all Central Govt. employees other than those to whom productivity linked bonus has already been granted ; and

(b) if so, Government's response thereto, with a view to placing all employees in various corresponding categories by and large at par ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) The representatives of the Staff Side of the National Council of JCM demanded that in respect of the category of employees who were not covered by Productivity Linked Bonus Schemes, at least 15 days' wages may be paid as ad-hoc bonus pending evolution of a formula for these employees.

(b) Productivity-Linked Bonus was allowed by Govt. to certain sections of Central Government employees working in various commercial and production oriented sectors of the Government, eg. Railways, Posts & Telegraphs, Defence Production Units etc. The Government also decided that the Central Govt. employees who were not covered under the existing Productivity Linked Bonus Schemes, may be granted 15 days' emoluments as ad-hoc bonus for the year 1982-83, pending evolution of a formula for these categories of employees as a whole or separate formulae for each sector. Orders in this regard were issued on 10th November, 1983.

Contraband Goods Seized

1818. SHRI MADHAVRAO SCINDIA : Will the Minister of FINANCE be pleased to state :

(a) the extent of the contraband goods seized from different parts of the country during the current financial year so far ;

(b) how it compares with the extent of such goods seized during the past two years in the corresponding period ;

(c) whether the seizures reflect any increase in the incidence of smuggling into the country ; and

(d) the main items smuggled into the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) to (c) The total value of seizures of contraband goods effected during the period April to September, 1983 of the current financial year and during the corresponding periods of the financial years 1981-82 and 1982-83 are furnished below :—

Year (April to September)	Value (Rs. in crores)
1981-82	19.35
1982-83	33.40
1983-84	44.16 (provisional)

Thought there has been some escalation in smuggling activities in the country as reflected from the figures of seizures given above, there has been no let-up in the anti-smuggling drive.

(d) The main items of goods smuggled into the country are : gold, diamonds, watches, foreign currency, synthetic fabrics and electronic goods.

**Scheme for Accelerated Development
for Building a Stable and Going
Economy**

1819. SHRI MADHAVRAO SCINDIA : Will the Minister of FINANCE be pleased to state :

(a) whether the latest Annual Report for the year 1982-83 of the Reserve Bank of India points to three areas which need special attention for building a stable and going economy ; and

(b) if so, which are the areas requiring special attention and what schemes have been laid down for accelerated development in these areas ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) Yes, Sir. The three areas which according to the Annual Report of the Reserve Bank of India for the year ending June 30, 1983 need special attention are : agriculture, external payments and inflation. As regards Agriculture, RBI has suggested fuller utilisation of irrigation potential, research on drought resistance varieties of seeds, deve-

lopment of dry farming and extension work to reach small farmers. In order to ensure continued viability of the country's external payments, the report emphasises export promotion and import substitution particularly reduced dependence on imported sources of energy. For controlling inflation the report advocates keeping monetary and credit expansion in line with the growth of real output, stepping up the savings rate and improving the efficiency in the use of capital and other inputs.

Necessary adjustments have been made through the instrument of budget, annual plan and otherwise to raise the level of investment in infrastructure, particularly the energy sector which is of critical importance in ensuring continued viability of external payments, mobilising resources for investment through non-inflationary means, improvement in capacity utilisation through better management, incentives for higher production and exports and adjustment in excise duty for industries facing demand recession. Crash programmes have been launched for maximising the production of pulses and oilseeds and increasing emphasis is given to command area development to ensure fuller utilisation of irrigation potential. The monetary and credit policy is so deployed as to keep the growth of excess liquidity in the banking system under check without denying the genuine credit needs of the productive sectors.

Target for Export Earnings

1820. SHRI R.P. DAS : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have set a target of Rs. 4500 crores as export earnings for the decade ending 2000 ;

(b) if so, the allocation of the amount amongst traditional and non-traditional items, item-wise details thereof ; and

(c) the names of the countries which are buying our non-traditional items alongwith amounts of such exports, country-wise details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) No, Sir.

(b) and (c) Do not arise.